BEFORE SHRI D. BHARDWAJ, JOINT SECRETARY & LEGAL ADVISER AND FIRST APPELLATE AUTHORITY

(Under Section 19 of RTI Act, 2005)
Ministry of Law & Justice
Department of Legal Affairs
Room No. 411, `A' Wing
Shastri Bhawan, New Delhi

No. F-12016(1)/18/2014-Admn. III (LA)

IN THE MATTER OF:

Shri Krishna Mohan Arya Assistant Legislative Counsel, Legislative Department 7th Floor, Shastri Bhawan, New Delhi-110001 Appellant

Versus

Central Public Information Officer Ministry of Law & Justice Department of Legal Affairs Shastri Bhawan, New Delhi Respondent

DATE: 2nd January, 2015

ORDER

The appeal was earlier fixed for hearing on 26th December, 2014. Since the appellant did not attend on that day, the matter was fixed for hearing on 2nd January, 2015 in the interest of Justice. This appeal was taken up for hearing on 2nd January, 2015. The appellant was present. Shri D. Choudhury, Under Secretary & CPIO, was also present.

- 2. The appellant had filed an application dated 27th October, 2014 seeking certain information relating to recruitment of Members in the Income Tax Appellate Tribunal (ITAT). The CPIO vide his letter dated 12th November, 2014 had furnished information to the appellant. In his appeal, the appellant has prayed that in respect of Question No. 12, information only about the duly appointed Judicial Members of the ITAT may be provided to him. He did not press for information regarding other Questions No. 2,5,6,7,8,9,& 11 as his purpose will be served only with the information about Question No. 12 as mentioned earlier.
- 3. I have gone through the application dated 27th October, 2014, the information furnished by the CPIO, the Appeal and the submissions made by the appellant during the hearing. The appellant submitted that he would be satisfied if information relating to the marks of the candidates selected for the posts of Judicial Member in ITAT, category-wise (i.e. SC, ST, OBC and Unreserved) and also their experience, is provided to him.
- 4. Keeping in view the above mentioned facts & circumstances, CPIO is directed to furnish to the appellant the photocopies of the applications of these candidates containing their professional experience, after obliterating the various other information contained therein, and also the marks allotted to them (wherever available).
- 5. The above information may be furnished to the appellant within three weeks from the date of hearing of this appeal.

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6. In case, the Appellant is not satisfied, he may file 2nd Appeal before the Hon'ble Central Information Commission, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provision of RTI Act, 2005.

(D. Bhardwaj)

Joint Secretary & Legal Adviser and First Appellate Authority

Dated: 06.01.2015

Copy to:

- Shri Krishna Mohan Arya, Assistant Legislative Counsel, Legislative Department, Ministry of Law & Justice, Room No. 723 'A' Wing, Shastri Bhawan, New Delhi.
- (ii) Shri D. Choudhury, Under Secretary & CPIO, Ministry of Law & Justice, Department of Legal Affairs, Shastri Bhawan, New Delhi.

(fii) RTI Cell, Department of Legal Affairs, Shastri Bhawan, New Delhi.